(b) if so, the details thereof; and

Written Answers to

the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) There are reports that various insurgent/militants groups operating in the North Eastern States procure arms and sophisticated weapons from Sino-Myanmar border towns and South-East Asia. No direct Chinese involvement has been reported.

The activities of such underground militant/insurgent groups are kept under close vigil. In order to counter unlawful activities of these groups, the Central Government is, inter-alia, supplementing efforts of the State Governments through various measures such as deployment of additional Central security forces for carrying out intensive counter insurgency operations and providing security for vulnerable installations and projects, effective guarding of international borders by the Border Security Forces, based on threat assessment, sharing of intelligence, financial assistance for strengthening of the local police forces and intelligence agencies under the Police Modernization scheme, through the scheme of Security Related Expenditure for strengthening various aspects of security; raising of additional Forces in the form of India Reserve Battalions, etc.

Act against naxalites

637. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state whether Government is considering to take strict action against the naxalites in the country, as the many Jawans have been killed recently due to continuous attacks by naxalites in Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Government is firmly committed to eradicate the LWE menace from the country. In this direction, the Central Government has a four pronged strategy to tackle LWE insurgency - Security Related Measures; Development Related Measures, Ensuring Rights and Entitlements of Local Communities and Public Perception Management, wherein it supplements the efforts of the State Governments over a wide range of schemes and measures.

In security related interventions, apart from directly deploying Central Armed Police Forces (CAPFs), the Government of India provides assistance for capacity building of the states through schemes like the Security Related Expenditure (SRIE) Scheme, the Construction Strengthening of Fortified Police Stations Scheme etc.

In addition, other security related interventions Include providing helicopters to States, assistance to raise India Reserve Battalions (IRB), modernization and up gradation of the State police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Road Requirement Plan-I (RRP-I), installation of mobile towers, etc.

To ensure Rights & Entitlements of local communities, the Central Government has enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognise and vest the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for Generations, but whose rights could not be recorded. The Rules were notified on 01.01.2008 have been further amended on 06.09.2012 to ensure better implementation. The Ministry of Tribal Affairs have also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is belief of the Government that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in long term.

In all cases of LWE violence, cases are registered against the accused by the state police and appropriate action is taken as per the existing provisions of law.

Foreigners provided long term visa

638. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) The details of number of foreigners who have been provided long term visa by Government of India during last three years;
- (b) the details of number of persons who have applied for the citizenship of India; and
- (c) the number of persons who have been given the citizenship of India during these years?